

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00133/2018 & MA/310/00134/2018

**in
OA/310/01134/2017**

Dated Wednesday the 7th day of March Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

1. Union of India,
rep by its Secretary,
Ministry of Defence,
South Block, DHQ (PO), New Delhi 110011.
2. The Director General of Personnel / CSCC,
Engineer-in-Chief's Branch,
IHQ of MoD (Army), Kashmir House, Rajaji Marg,
DHQ (PO), New Delhi 110011.
3. The Director (Pers & Legal),
O/o. The Chief Engineer,
MES, HQ, Chandigarh Zone N Area,
Airport Road, Chandigarh 160003.
4. The Chief Engineer,
HQ, Southern Command, Pune 411001.
5. The Chief Engineer,
HQ, Chennai Zone, Island Grounds,
Chennai 600009.
6. The Commander Works Engineer,
Wellington 643231, the Nilgiris District.
7. The Garrison Engineer (DSSC),
Wellington 643231. the Nilgiris District.

....Applicants / Respondents

By Advocate Mr. K. Rajendran

Vs

S.Pradeep,
S/o late Shri P.T.Sukumaran,
Door no. 08, Near Emmanuel Eye Hospital,
Wood Cote Estate, Coonoor 643241.
The Nilgiris.

....Respondent / Applicant

By Advocate M/s. Ayyar & Iyer

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. Learned counsel for MA applicants submits that the applicants had filed the MA for extension of time to comply with the order of this Tribunal dt. 19.07.2017 to pass a speaking order. MA 133/2018 is filed for condonation of delay of 100 days in filing MA for extension of time. It is further submitted that the order of this Tribunal had since been complied with and therefore, both the MAs are infructuous.

2. In view of the above submission, both MAs are dismissed as infructuous.

**(R. Ramanujam)
Member(A)
07.03.2018**

SKSI